

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s.GROWELL HIRE PURCHASE & FINANCE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s.Growell Hire Purchase & Finance Private Limited
2	Date of incorporation of corporate debtor	June 02, 1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4	Corporate Identity No. of Corporate Debtor	CIN: U65921TN1987PTC098875
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6	Date of closure of Insolvency Resolution Process	March 26, 2026 (Date of order of Liquidation)
7	Liquidation commencement date of corporate debtor	March 26, 2026(Copy of order uploaded on NCLT Portal on April 02, 2026)
8	Name and registration number of the insolvency professional acting as liquidator	P. Balasubramanian IBBI/IPA-001/IP-P-02867/2024-2025/14404
9	Address and e-mail of the liquidator, as registered with the Board	Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003, Email: karurbalaw@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: Door No.3&4, 157E Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur–639002, Email: Email: cirp.growell@gmail.com
11	Last date for submission of claims	April 25, 2026 (i.e., thirty days from the date of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-II has ordered the commencement of liquidation of M/s.Growell Hire Purchase & Finance Private Limited on March 26, 2026 in IA/(IBC)(LIQ.)/30(CHE)2025 in CP(IB)/154/(CHE)2023.

The stakeholders of M/s.Growell Hire Purchase & Finance Private Limited are hereby called upon to submit their claims with proof on or before April 25, 2026 (i.e., thirty days from the date of Liquidation Order), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-P. Balasubramanian
Liquidator of M/s. Growell Hire Purchase & Finance Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Date: April 6, 2026, Place: Karur



CEA-12011/429/2025
Government of India
Ministry of Cooperation
The Co-operative Election Authority

Speed Post/E-mail
09th Floor, Tower E, World Trade Centre
Nauroji Nagar, New Delhi-110029
Date: 26th February, 2026
Election no.167/2025-26

ORDER

Sub: Appointment of "Returning Officer" and the "Election Programme" for Conduct of Election of Shri Sant Nagebaba Multistate Cooperative Urban Credit Society Limited, Nagebaba House, Opp. Mauli Sabhagruh, Savedi, Ahilyanagar, Maharashtra-414003. -reg.

1. The Cooperative Election Authority has been established under Section 45 of the MSCS Act, 2002 (as amended in 2023). As per Section 45-1 of the said Act, the Authority discharges the following functions:-
i. Conduct of elections of the multi-state cooperative society;
ii. Supervise, direct and control the matters relating to preparation of electoral rolls; and
iii. Such other functions as may be prescribed.
2. Accordingly, in exercise of the powers conferred by Section 45 K (1) of the Multi-State Co-operative Societies (MSCS) Act 2002, as amended by the MSCS amendment Act 2023 read with Rule 19F (a) of the MSCS Rules 2002, as amended by MSCS Amendment Rules in 2023, the Co-operative Election Authority hereby appoints **District Magistrate/Collector, Ahilyanagar** as Returning Officer for conducting Elections of the society as per details subsequent paragraph.
3. The detailed election programme is as under:-

Election Program
(Rule 19H (2))

(A) General Information

1	Name of MSCS	Shri Sant Nagebaba Multistate Cooperative Urban Credit Society Limited, Nagebaba House, Opp. Mauli Sabhagruh, Savedi, Ahilyanagar, Maharashtra-414003. Email/contact santnagebaba@gmail.com 9552543455, 9552554055
2	Registration Number	MSCS/CR/314/2009 dated 10.09.2009
3	Returning Officer	District Magistrate / Collector, Ahilyanagar
4	Post for which election being held	Board Member-15 (General-12, SC/ST-1 & Women-2) Office Bearers-2.(Chairman-1 & Vice-Chairman-1)
5	Area of Operation	Maharashtra, Gujarat and Karnataka
6	Regular Member	64379 Individual Members, inclusive of 16624 Women Members (Maharashtra-64262, Gujarat-63 and Karnataka-54)
7	Polling Booth	As decided by Returning Officer
	CEO	Mobile No. Email Id. Anil Somnath Kadam 9552543455 santnagebaba@gmail.com

The Returning Officer is requested to publish election notice in the newspaper circulated in the area of operation as required under Rule 19-1(3) and to publish election programme on the website.

(B) Election program for Board of Directors

S.No	Particulars	Date	Time
1	Publication of Provisional List of Members/Eligible to Vote	6th April, 2026 (Monday)	By Evening
2	Time Window for Raising Objection to the Provisional List	7th to 10th April, 2026 (Tuesday to Friday)	11:00 AM to 3:00 PM
3	Scrutiny of objection received to the Provisional List (if any)	13th to 17th April, 2026 (Monday to Friday)	11:00 AM to 3:00 PM
4	Publication of Final List of Members Eligible to Vote	17th April, 2026 (Friday)	By Evening
5	Issue and Filing of Nomination Form	27th to 29th April, 2026 (Monday to Wednesday)	11:00 AM to 3:00 PM
6	Publication of List of Nominations Received	29 April, 2026 (Wednesday)	By 5:00 PM
7	Scrutiny of Received Nomination Forms	30th April, 2026 (Thursday)	11:00 AM onwards
8	Publication of List of Valid Nominations	30th April, 2026 (Thursday)	By 5:00 PM
9	Withdrawal of Nominations	2nd May, 2026 (Saturday)	11:00 AM to 3:00 PM
10	Publication of Final List of Contesting Candidates	2nd May, 2026 (Saturday)	By Evening
11	Date of Polling, if Necessary	17th May, 2026 (Sunday)	8:00 AM to 04:00 PM and all those who have entered polling station at 04 PM or before should be allowed to cast vote
12	Counting of votes	19th May, 2026 (Tuesday)	08:00 AM Onwards
12	Submission of Form 19M with A recommendation for seeking approval of CEA before declaration of result of BOD	19th May, 2026 (Tuesday)	
13	Declaration of Result of Board of Directors	After approval of Cooperative Election Authority, New Delhi on Format 19M	

(C) Election Program of Office Bearer(After Declaration of Result of Board Members' Election)

14	Announcement of Election Schedule	25th May, 2026 (Monday)	
I.	Time window for filing nomination	09:30 AM to 11:30 AM	
II.	Scrutiny of nomination papers	12:30 PM to 02:00 PM	
III.	Time and date for withdrawal	02:00 PM to 04:00 PM	
IV.	Display of list of the contesting candidate and schedule of election	By Evening	
15	Meeting of Newly Constituted Board & Publication of List for valid Nominations, Polling (if required)	26th May, 2026 (Tuesday)	11:00 AM Onwards
16	Declaration of Result of Election of Office Bearers	After approval of Cooperative Election Authority, New Delhi on Format 19N	

Note: 1) All election related work will be done in the office of the Election Returning Officer. 2) Election Office Address: District Deputy Registrar Co-Operative Society, Ahilyanagar, Sahkar Mahashri Gopalraol Sole Patil Sahkar Prashikshan Kendra, 43, Chaturana Budruk, Behind Market Yard, Ahilyanagar, Dist. Ahilyanagar, Maharashtra. 3) Society general body meeting held on 22 May 2026 at society head office.

This issue with the approval of cooperative election authority District collector Ahilyanagar, Maharashtra & Returning Officer
Shri Sant Nagebaba Multistate Co-operative Urban Credit Society Ltd., Ahilyanagar.

Seal

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement in the newspaper for change of Registered Office of the Company from one state to another

Before the Central Government, Regional Director, South Western Region Directorate, Bangalore

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
EDGEVERSE INDIA PRIVATE LIMITED
(CIN: U62099KA2023PTC175096)
having its Registered Office at No 520, G 01, 8th Cross, 8th Main, BEML Layout 6th Stage, Whitefield, Bangalore, Bangalore South, Karnataka-560066

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30th March, 2026 to enable the company to change its Registered Office from "State of Karnataka" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by speed post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, South Western Region Directorate, 'E' Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka within fourteen days (14) from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

No 520, G 01, 8th Cross, 8th Main, BEML Layout 6th Stage, Whitefield, Bangalore, Bangalore South, Karnataka-560066

For & on behalf of
EDGEVERSE INDIA PRIVATE LIMITED
Sd/-
ARINDAM GHOSH
(DIRECTOR)
Date : 06.04.2026
Place : Bangalore
DIN : 05190830

AU SMALL FINANCE BANK LIMITED
(A Scheduled Commercial Bank)
(CIN: L36911RJ1996PLC011381)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001

APPENDIX IV [SEE RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 7-Nov-25 calling upon the Borrower Shivanna, Siddamma, (Loan Account No. 24630000062020) to repay the amount mentioned in the notices being is Rs. 9,70,194/- (Rs. Nine Lakh Seventy Thousand One Hundred Ninety-Four Only) a within 60 days from the date of receipt of the said notice.

WHEREAS, Fincare Small Finance Bank Ltd., has amalgamated with AU Small Finance Bank Ltd., by virtue of the scheme of amalgamation by the Reserve Bank of India with effect from 1st of April 2024. By virtue of this scheme of amalgamation, the aforementioned loan account has been transferred to AU Small Finance Bank Ltd., including but not limited to the entire amount payable by you all in respect of the said credit/financial assistance granted, along with the underlying security and security interest in respect of the mortgaged property.

The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 1st day of April of the year 2026.

The borrower/co-borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for an amount of Rs. 9,70,194/- (Rs. Nine Lakh Seventy Thousand One Hundred Ninety-Four Only) as on 6-Nov-25 and interest and expenses thereon until full payment.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

Description of immovable properties

Property Bearing Katha No.545/05 , Having Unique Code No. 152200500500220099 According To Form No.-11(B) Issued By The Office Of The Hulumavu Grama Panchayath, Situated At Bokkalahalli Village, Chikahachachatra Hobli, Nanjangud Taluk, Mysuru District And The Property Is Bounded On The : Measuring East To West : 12.192 Meters And North To South : 9.144 Meters , In Total Measuring 111.48 Sq.Meters . East: Site No-04, West: Site No-6, North: Property Belongs To B.N.Shashidhara, South: 20 Feet Road -sd-

Date : 01/April/2026
Place : Mysuru, Karnataka
Authorised Officer
AU Small Finance Bank Limited

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office address:- Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	Loan A/c No. HL29ALAA00182227 Mr/Mrs. PRAGADEESHWARAN S Mr/Mrs. MALLIKA P Both Are R/o. At: 5/244 2, Sivanthi Nager, Kuthukkalvalasai, Tirunelveli, Amman Kovil, Tirunelveli, Tamil Nadu - 627803 Also At: Door No.4/126, Ward No.4, Natham S.no. 568/3, subdivision Natham S.No. 568/7 Pandiyan Street, Kalyneerkulam Village, Muppudathi Amman Temple, Alangulam Taluka, Tenkasi District, Tamil nadu - 627861	10-01-2026	Rs.2078574/- (Rupees Twenty lakhs Seventy Eight Thousand Five Hundred Seventy Four Only) as on 09-01-2026 And interest Thereon.	The Parcel Of The Property Situated In The Registration District Of Tenkasi, Surandai Sub-Registrar Office Jurisdiction, Alangulam Taluk, Kalunirkulam Village, Pandiyan Street, Door No.4/126, Old Natham Survey No.568/3 now New Natham survey No.568/37, With An Extent 63.08 Sq.Mtr or 679Sq.Ft., Bounded By: North- Arunachaladevar Plot House., South-Sangara Pandiyan Plot., East-Andaperumal Devar Plot House., West- South North Street, North-East west- 24.25 ft, South- East West-24.25 ft, East-South North- 28 Ft, West-South North- 28 ft, Total-679 Sq.Ft., With all easement Rights and Pathway	Possession Date 02-04-2026

Date: 02-04-2026
Place: Tenkasi

AUTHORIZED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s.GROWELL HIRE PURCHASE & FINANCE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s.Growell Hire Purchase & Finance Private Limited
2	Date of incorporation of corporate debtor	June 02, 1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4	Corporate Identity No. of Corporate Debtor	CIN: U65921TN1987PTC098875
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6	Date of closure of Insolvency Resolution Process	March 26, 2026 (Date of order of Liquidation)
7	Liquidation commencement date of corporate debtor	March 26, 2026(Copy of order uploaded on NCLT Portal on April 02, 2026)
8	Name and registration number of the insolvency professional acting as liquidator	P. Balasubramanian [IBBI/PA-001/1/P-P-02867/2024-2025/14404]
9	Address and e-mail of the liquidator, as registered with the Board	Address: 85/3, Sukkalyur, Karuppampalayam Village, Karur, Tamil Nadu - 639003, Email: karurbalaw@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: Door No.3&4, 157E Ground Floor, Mahatma Gandhi Road, Bharathi Nagar, Karur-639002, Email: cirp.growell@gmail.com
11	Last date for submission of claims	April 25, 2026 (i.e., thirty days from the date of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-II has ordered the commencement of liquidation of M/s.Growell Hire Purchase & Finance Private Limited on March 26, 2026 in IA/IBC/130/CHE/2025 in CP/IB/154/CHE/2023. The stakeholders of M/s.Growell Hire Purchase & Finance Private Limited are hereby called upon to submit their claims with proof on or before April 25, 2026 (i.e., thirty days from the date of Liquidation Order), to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-P. Balasubramanian
Liquidator of M/s. Growell Hire Purchase & Finance Private Limited
Reg. No.: IBBI/PA-001/1/P-P-02867/2024-2025/14404

Date: April 6, 2026, Place: Karur

NOTICE

Notice is hereby given that following share certificate of FORCE MOTORS LIMITED:

SR. NO.	FOLIO NO.	NAME OF SHAREHOLDER	CERTIFICATE NO(S)	DISTINCTIVE NO(S) FROM TO	NO OF SHARES	FACE VALUE
1.	K000972	KRISHNARAO ANNARAO LOKAPUR & ANNARAO KRISHNARAO LOKAPUR	74971	8642996 8643045	50	10

have been lost or misplaced and undersigned have applied to the Company to issue duplicate share certificate(s) for the said shares. Any person(s) who have claim in respect of the aforesaid shares should lodge claim for the same with the Company at its Registered Office: Mumbai Pune Road, Akurdi, Pune- 411035 / email id – compliance – officer@forcemotors.com. within 15 days from the date of this notice, else the Company will proceed to issue duplicate share certificate(s).
Note: No claim shall lie against the Company after expiry of aforesaid notice period of 15 days.

Date: 06/04/2026
Place: PUNE

Sd/-
Name of the shareholder:
KRISHNARAO ANNARAO LOKAPUR & ANNARAO KRISHNARAO LOKAPUR

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹18,159 Crore (Face Value).

Sr. No.	State / UT	Amount to be raised (₹ cr)	Tenure (in years)	Type of auction
1.	Andhra Pradesh	2,200	12	Yield based
		2,200	25	Yield based
2.	Himachal Pradesh	900	10	Yield based
		800	05	Yield based
3.	Maharashtra	1,800	13	Yield based
		1,200	23	Yield based
4.	Meghalaya	259	10	Yield based
5.	Punjab	1,500	10	Yield based
		600	Reissu of 7.33% Rajasthan SGS 2031, issued on March 25, 2026	Price based
6.	Rajasthan	1,200	17	Yield based
		1,800	31	Yield based
7.	Telangana	2,000	17	Yield based
		1,900	30	Yield based
Total		18,159		

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on April 07, 2026 (Tuesday). Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (https://rbiretaildirect.org.in). For further details, please refer to RBI press release dated April 03, 2026, on RBI website www.rbi.org.in

"Don't get cheated by E-mails/SMSs/Calls promising you money."

ONGC ओएनजीसी ongc

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular HO/38/13/11(2)/2026-MIRSD-POD/3750/2026 dated January 30, 2026, shareholders are informed that a Special Window has been re-opened only for re-lodgement of transfer deeds along with physical share certificate which were lodged prior to April 1, 2019 and were rejected/ returned/ not attended to, due to deficiency in the documents/ process or otherwise.

This Special Window will remain open till February 04, 2027. The eligible shareholders are requested to re-submit their transfer requests along with physical share certificates to the Company's Registrar to an issue and Share Transfer Agent, Alankit Assignments Limited at the below mentioned details:

Alankit Assignments Limited
Unit: Oil and Natural Gas Corporation Limited
Alankit House, 4E/2 Jhandewalan Extension, New Delhi-110055
Telephone No. - 011-4254 1234 / 1960
E-mail Address: rta@alankit.com, jksingla@alankit.com
For Oil and Natural Gas Corporation Limited
Sd./-
Place: New Delhi (Shashi Bhushan Singh)
Date: 26.03.2026 Company Secretary

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

EXPRESS
Careers

Mula Education Society, Sonai
Tal. Newasa, Dist. Ahilyanagar 414105 (M.S.)
Website: www.mulaeducation.com, Contact No. 7720013304

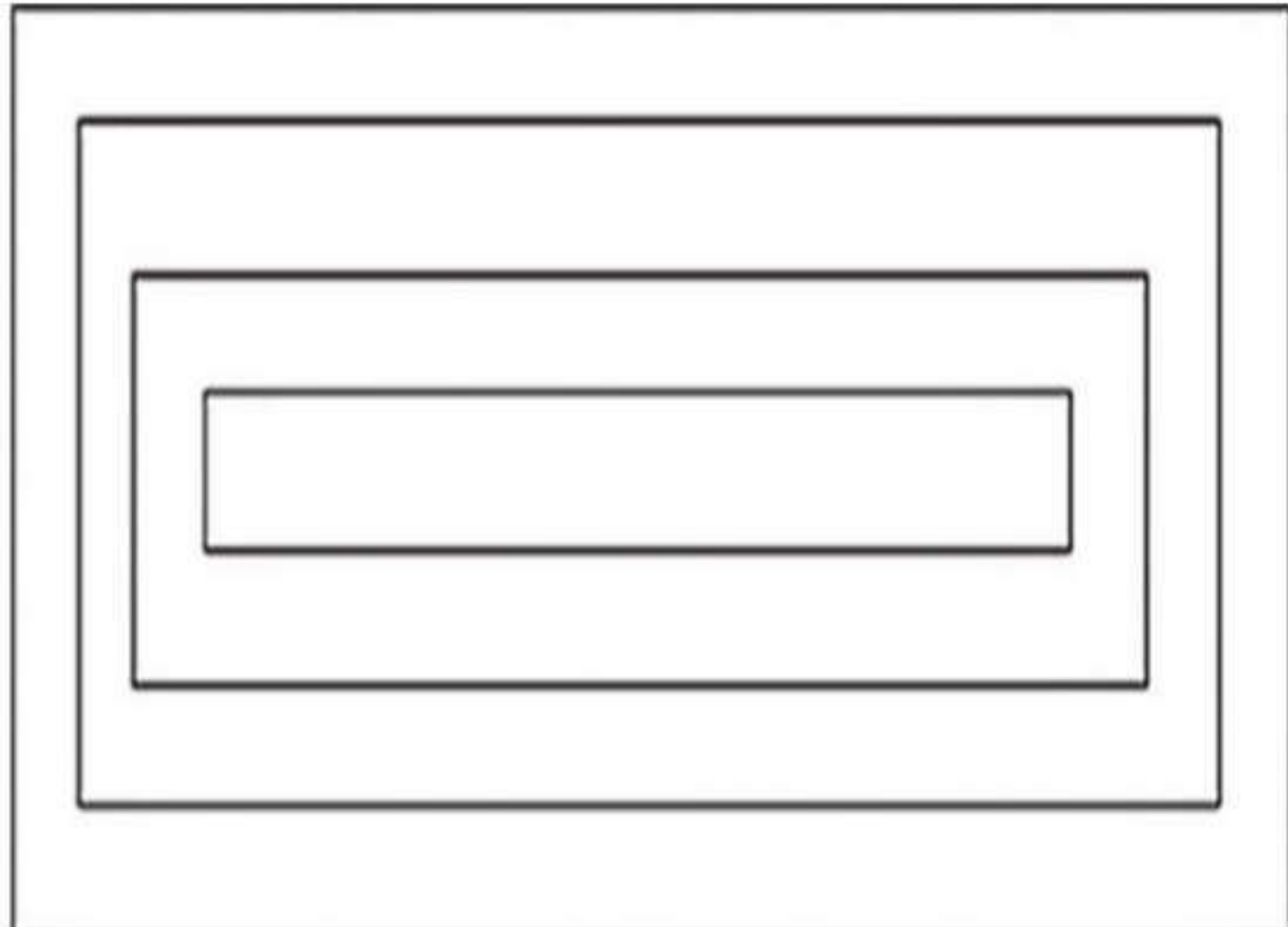
Required Principal

Applications are invited from eligible candidates for the post of Principal to be recruited in Shri Dnyaneshwar Mahavidyalaya, Newasa, Tal.: Newasa, Dist.: Ahilyanagar, affiliated to Savitribai Phule Pune University, Pune.

S.N.	Name of the post	No of Post	Reservation	Remarks
1	Principal	01	Open	Grant in aid

Terms and Conditions :
1) Qualification, Experience, Pay-scale & Service conditions will be as per Govt. of Maharashtra, Savitribai Phule Pune University and UGC rules.
2) Applications along with their resume, passport size photo-graph and self-attested copies of all educational, experience certificates and with valid API score should reach at The Secretary, Mula Education Society, Sonai, Tal. Newasa, Dist. Ahilyanagar, 414105. (M.S.) within 30 days from the date of publication of this advertisement.
3) Appointment of the said post will be for the tenure of five years from the date of appointment or up to the attainment of superannuation, whichever is earlier.
4) All the terms & conditions are applicable as mentioned in the Government NOC Letter No JDHPune/NOC/2026/91 dated 26/02/2026.
5) Those candidates who are already in service should send their application with NOC of the present employer through proper channel.
6) The incomplete / late application will not be entertained.
7) Filling the above post is the final right of management.
8) No TA/DA will be payable to the candidates appearing for the interview.

Udayan Gadakh Patil
Vice President
Mula Education Society



THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

மிஷின் டூல்ஸ் கண்காட்சி: பார்வையாளர்கள்
நவீன தொழில்நுட்ப சாதனைங்களை பார்வையிட ஆர்வம்

சென்னை, ஏப். 6-
நரம்பியல்
தால்லியாஸ
முக்கியத்துவத்தை நிரூபிக்கும்
வகையில், மூளைமில் உருவான மிகை
அரிதான இரைப்பை பண்புகளைக் கண்ட
கொண்ட நீர்க்கட்டியை எப்ப
ஜி.எம். ஹெல்த்கேர் மருத்துவகம்
குழுமினர் கண்டறிந்தனர். கை, கால்
பலவீனத்தால் பாதிக்கப்படும் இளம்
ஐடி பணியாளிகள் மூளையில் இருந்து
அக்கட்டியை வெற்றிகரமாக அகற்றும்
அவரது உயினைக் காப்பாற்றியுள்ளது.
உலகளவில் 45 பேருக்கு மட்டுமே
இப்பாதிப்பு ஏற்பட்டுள்ளது.
பொதுவாக வயிற்றுப்பகுதியில்
காணப்படும் திரவம் கொண்ட
கட்டிகளை மூளையில் உருவாவது
மிக அரிது. மூளைவெக்க திறந்து
நுண்ணிய அறுவை சிகிச்சை மூலம்
இதை அகற்றுவது சவாலாக இருந்தது.
கட்டியில் உள்ள அமிலத்தன்மை
வாய்ந்த 'அசுமலேன்' திரவம்
மூளைமில் கசிந்தால், அது மூளை
திசுக்களை சேதப்படுத்தி, கடுமையான
வலிப்பு போன்ற மோசமானவை
விளைவுகளை ஏற்படுத்தியிருக்கும்.
இந்த அறுவை சிகிச்சைக்கு
குழுவிற்கு தலைமை தாங்கிய எம்.
ஜி.எம். ஹெல்த்கேர் நரம்பியல்
அறுவை சிகிச்சை இயக்குனர்
மருத்துவர் வி.ஆர். ரூபேஷ்
குமார், 20 ஆண்டுகளுக்கு முன்பு
இதே போன்ற பாதிப்பைக்
கையகப்பட்டுள்ளார். மூளைப்பகுதியில்
பொதுவாகக் காணப்படும் நிறமற்ற



முனைத்தண்டுவடத் திரவத்திற்கு மாறாக, இக்கட்டியில் மஞ்சள் நிற திரவம் இருக்கதை தனது முந்தைய அனுபவத்தால் அவர் துல்லியமாகக் கண்டறிந்தார். இதைச் சரியாகக் கண்டறிയാமல், வழக்கமான சிசிச்சையின்படி கட்டியரு மூளையிலேயே விட்டுவிட்டு திரவத்தை மட்டும் வெளியேற்றி யிருந்தால், மூளையில் நிரந்தர பாதிப்பு ஏற்பட்டிருக்கும். தற்போது அறுவை சிகிச்சைக்குப் பின், நோயாளி முழுமையாக குணமடைந்து திகை, கால்கள் இயல்பு நிலைக்குத் திரும்பியுள்ளன.

எம்ஜிஎம் ஹெல்த் கேர் மூத்த துணைத் தலைவர் நிவேந்திர முண்டாடா கருணாகரியில், ஒரு நாடாரண முனைக் கட்டி எனத் தவறாமப் புரிந்துகொள்ளக் கூடிய கட்டியைக் கண்டறிந்து எங்கள் குழுவின் திரள், எம். ஜி.எம் மருத்துவமனையின் பன்முகப் பண்துவ வலிமையைக் காட்டுகிறது. திரவம் கசியாமல் கட்டியை அகற்றிய அருவல் சிகிச்சை நிபுணத்துவமும் இதில் முக்கியமானது என்றார்.

சென்னை வந்ததில், மீட்டர்
தற்போது நடைபெற்று வரும்.
இந்தியாவின் முன்னணி சர்வதேச
இயந்திரக் கருவிகள் கண்காட்சி
மற்றும் சர்வதேச பிளாஸ்டிக் மற்றும்
பாலிமர்கள் கண்காட்சி ஆகியவை
வலுவான வரவேற்பைப் பெற்று
வருகின்றன.

இந்தக் கண்காட்சிகள், இயந்திரக் கருவிகள், லேசர், பொறியியல், நெகிழி மற்றும் பாலிமர் துறைகளைச் சேர்ந்த பலதரப்பட்ட முன்னணி தேசிய மற்றும் சர்வதேச நிறுவனங்களை ஒன்றிணைத்துள்ளன.

யந்திரிக் கருவிகள் மற்றும்
பொறியியல் பிரிவின் முக்கியப்
பகுதேப்பாளர்கள் எச்.எஸ்.ஜி.
லேசர், ஷேப்கட், மேக்தா ஹெடெக்,
STPL, டால்பின் லேசர், லேசர்
கேண்ட்னாவுதில், பல்யா மெஷின்
டூல்ஸ், வெல்டர் சிஎன்சி, மெஷின்
டூல்ஸ் இண்டஸ்ட்ரீஸ், சான்மேக்,
கிரைண்ட் மாஸ்பர், அக்யூரேட்
சேஸல், கிரகதார்ட், டெய்லிப்ப்,
ஸ்ரீலக் விதிக், கோபுரம் மற்றும் பல
நிறுவனங்கள் அடங்கும்.

பிளாஸ்டிக் மற்றும் பாலிமர்
துறையைச் சேர்ந்த முக்கிய
கண்காட்சியாளர்களில் கேலான்
டெக்னோ பாலிமர்ஸ், யூசுமி,
எயிரிஎல் ஸ்டெபீன் ஹாட் டிமால்.



விட்டமேன், ஹஸ்கி உள்ளிட்ட நிறுவனங்கள் அடங்கும். இதைக் கண்காட்சிக்கு 2.5 ஆயிரத்துக்கும் மேற்பட்ட பார்வையாளர்கள் வருகை தந்துள்ளனர். மேலும், பார்வையாளர்களின் தரம், வணிகத் தொடர்புகள் மற்றும் நேரப்பட்ட விசாரணைகள் குறித்து கண்காட்சியாளர்கள் மிகுந்த திருப்தியை வெளிப்படுத்துகிறார்கள். இத்தகு நிகழ்வு, தொழில் வல்லுநர்கள், உற்பத்தியாளர்கள், வாங்குவோர் மற்றும் திட்டமிடுவோர் ஆகியோரை ஈடுபாட்டுக்கு வரவருகிறது. இன்றும் நாளையும்

பார்வையாளர்களின் வருகை மேலும் அதிகரிக்கும் என ஏற்பாட்டாளர்கள் அதிர்ப்பார்க்கின்றனர். இது உற்பத்தி மற்றும் தொழில்நுட்பங்களுக்கு ஒரு குறிப்பிடத்தக்க வெற்றியாக மாற்றும். இதற்கு கண்காட்சிகள், அதிநவீன தொழில்நுட்பங்கள், மேம்பட்ட இயந்திரங்கள், புதுமையான பொருட்கள், நேரடி செயல்விளக்கங்கள் மற்றும் தொழில்நுட்பத் தீர்வுகளைக் காட்சிப்படுத்துவதோடு, வணிகப் பிணைப்புகளுக்கும் தொழில்நுட்ப வளர்ச்சிக்கும் ஒரு விரியாக தளத்தை வழங்குகின்றன.

அசல் ஆவணம் காணவில்லை

சென்னை - 600 071, ஆலாபு, கண்மருகையாடலா, என்.எஸ்.ஆர். பதி, VGN துணைநாடி, பிளாட். எண்.109 என்ற முகவரியில் வசித்து வரும் தந்தை கட்டுக்கிரா திரு.வி.லட்சுமி என்பவருக்கு சொத்துமனை , சரீலா எண்.46, பிளாட். நெ.108-உள் எண் 634 ஆலாபு கொடை மனை , குன்றத்தார் சார்பதிவாளர் அலுவலகத்தில் ஆலாபு எண்.12258/2010 என பதிவு செய்யப்பட்டு, கடந்த 23.03.2026 அன்று தகவல் 10.45 மணிமையால் விடப்பெற்ற நீதிமன்ற வாஸ்தா அருகில் கதை நம்பனா பாரதிவாதிட்டு திருப்பாய் பிளாடு, அசல் ஆலவந்தை தவற விட்டுவிட்டார். தேடிப் பார்த்ததில் ஆலவன் கிடைக்கவில்லை. பிறேற்பு அசல் ஆலவந்தை என்னாலும் கண்டுபிடிக்க, கீழ்க்கண்ட முகவரிக்கு தெரிவிப்படுகதுமாயும், தவிர்த்து தாழ்ப்பிரேயகம் பெய்யப் பட்டசாத்து அது எவ்விதமாயும் என் கட்டுக்கிரா கட்டுப்படுத்துதல் என இலுள்ளும் தெரிவித்திடுக கொள்கிறேன்.

S.Ramesh Kumar, M.L.,LLM.,
Advocate
No.2, 3rd Layout, Kadappa Road,
Teachers Colony, Kolathur,
Chennai - 600 099
Mob:90926 04030

படிவம் B
பொது அறிவிப்பு
(தொடர்பு மற்றும் இதுநிதித் திவால் நிலைமையாப்பிதின் (கலைப்பு நடைமுறைகள்)
விதிமுறைகள் 2016-ன், விதி 12-ன் கீழ்)
M/s. குரோவெல் ஹெயர் பர்சேஸ் & பெனான்ஸ்
பிரைவேட் லிமிடெட் பங்குதாரர்கள் கவனத்திற்கு

வ. எண்	தகவல்கள்	விவரங்கள்
1.	சர்ப்பர்/பீட்டி. உடனான பெயர்	M/S. குரோஸெல் டிரைபர்ஸ் & லிமிடெட் கொல்கத்தா (இந்தியா)
2.	சர்ப்பர்/பீட்டி. உடனான தயக்கத் தேதி	நவம்பர் 02, 1987
3.	சந்தி அறிக்கை/தீர்மானம் கீழ் சர்ப்பர்/பீட்டி. உடனான தயக்கப்பெற்றது	திருவாரூர் கழிவான், சென்னை
4.	சர்ப்பர்/பீட்டி. உடனான திருவாரூர் துறைமுகம் வன் அமைச்சு/கடல்வாழ்வு மற்றும் மீன்பிடிப்புத் துறைமுகம்	CIN: U65921TN1987PT0098875
5.	சர்ப்பர்/பீட்டி. உடனான திருவாரூர் துறைமுகம் மற்றும் குடிசைகளை (மேயர் அமைச்சு இரட்டைப் பக்கம்) முகவரி	புதிய அமைச்சு வன் 013, புதிய அமைச்சு, நந்தி அமைச்சு, கொல்கத்தா (இந்தியா), கிரீன்வோட், நந்தி அமைச்சு, சென்னை - 600 028.
6.	திருவாரூர் திருவாரூர் துறைமுகம் தேதி	நவம்பர் 28, 2026 (கடல்வாழ்வு & உத்தரவுத் துறைமுகம்/பீட்டி)
7.	சர்ப்பர்/பீட்டி. உடனான திருவாரூர் துறைமுகம்	மார்ச் 26, 2026 (உத்தரவுத் துறைமுகம் NCT இணைப்பை/பீட்டி)
8.	கடல்வாழ்வுத் துறைமுகம் மற்றும் திருவாரூர் திருவாரூர் பெயர் மற்றும் புதிய இரட்டைப் பக்கம்	P. ஸாண்டிபாண்டி [BB]/PM-001/PM-P-02867/2024-2025/1404
9.	குடிசைப் புதிய பெருக்கப்பட்ட கடைகள் அமைச்சு/கடல்வாழ்வுத் துறைமுகம் மற்றும் கிடைக்கப்பட்ட	முகவரி: 853, 853/பீட்டி, கடைகள்/கடைகள் வார்டம், கடை, திருவாரூர் - 639003, கடைகள்: karutalav@gmail.com
10.	கடைகள்/கடைகள் கடைகள் அமைச்சு/கடல்வாழ்வுத் துறைமுகம் மற்றும் கிடைக்கப்பட்ட	கடைகள்: கடைகள் 3 மற்றும் 4, 15/5/கடைகள் தகவல், கடைகள்/கடைகள், கடைகள்/கடைகள் - 639002 (கடைகள்: கடைகள்/கடைகள்)
11.	கடைகள்/கடைகள் சர்ப்பர்/பீட்டி கடைகள்/கடைகள்	மார்ச் 26, 2026 (கடைகள், NCT இணைப்பை/பீட்டி & உத்தரவுத் துறைமுகம்/பீட்டி) கடைகள்/கடைகள் (புதிய தகவல்)

[illegible]

ஒப்பம்/- P. பாலசுப்பிரமணியன்
கலைப்பாளர், M/s. குரோவெல் ஹூயர் பர்சனல் & கைனானஸ் பிசுனரேவெல் லிமிடெட்.
தேதி: 06 ஏப்ரல் 2026, இடம்: கரூர்
பதிவு எண்: IBBI/IPA-001/IP-P-02867/2024-2025/14404

படிவம் G

ஓரிரயன்ட் ஃப்ரோசன் புட்ஸ் எல்.எஸ்.பி-க்கா

விருப்பக் கோரிக்கை அழைப்பு

(எண். 51/1B2, எண். 4, புலகன் கோயில், குடியியல் தொகுப்பு, தரகாடி, திருவள்ளூர் மாவட்டம், தமிழ்நாடு - 601201
 என்ற இடங்களில் உள்ள இராஸ் புரப்பிட்டுத் தொழிற்சாலை செயல்படுகிறது)

(தொகுப்புத் தொகுதி திரிதயி திவாந்திரை வாரிசுக்கள் (ஃப்ரபீட்டீட் திருவள்ளூர் மாவட்டம் திவாந்திரை செயல்படுகிறது) விதிமுறைகள், 2016-ம் 36A விதிநிதி (பிரிவு 1) (1-ம் கீழ்)

[illegible][illegible]

மாண்புமிகு சார்பு நீதிமன்றம்,
உளுந்தூர்பேட்டை
MCOP.No.28/2024
S.நவால் கான், த/பெ.சம்சுதீன்
2/29, கரும்பியூர்க்கடை தெரு
பாளையங்குடி
திருவாரூர் மாவட்டம் 610 201
மனுதாரர்

எதிர்
M/S.சாய்சார் என்டர்பிரைசஸ் பி.விட்
கலிங்கநகர் இன்டர்ஸ்டியல் காம்பளக்ஸ்,
பிஜிபிபட்நாகர்கமார்க்,
வில்லேஜ் ஜக்காபுரா,
ஜெயப்பூர், ராஜஸ்தான் 755076
2ம் எரிமலைதாள்

36 எதிர்மயோதாரகுருத் அறிவிப்பு
மேற்படி அச்சு அல்ல மணுவில் மதுராசா
எனத் 16/12/2023 தேதியில் NL 0 : B 182
என்ற வேறிற் றுயரவில் ள்ள அம்மினி
பெருந்தாய் வாகனத்தி ல் பயணம் செய்
படுகின்றாருத் போது, முன்னால் வந்த
NL 0 : K 739 என்பது பதிவென்கொண்ட
TRAILOR LORRY என்ற வாகனத்தினால்
ஏற்பட்ட இடத்தில் படுகொழும்புறமாகத்
தாண்ட ஈட்டுத் தொகை ரூ.25,00,000/
கேட்டு மனு மெய்தும், மேற்படி மணுவில்
36 எதிர் மயோதாராசிய தங்களுக்கு
பலமுறை அறிவிப்பு அனுப்பியும் பெற்றுக்
கொள்ளையாய்தல் அதன் போல் தங்களு
மாண்புமிகு நீதி என்ற்றத்தில் ஆஜராய் வாழ்நா
22.04.2028 அன்று வைக்கப்பட்டுள்ளது.
இதில் தங்களுக்கு என்னும் 10 மனசுகை
இருப்பின் அன்று ஏதும் 10 மனசுகை
மேற்படி நீதி என்ற்றத்தில் வழிநடா
நேரினாய்வுத்து துறையி ல் வழிநடா
வருமாடவோ ஆஜராகி வருகிறாருக்
கொள்ள வேண்டியது, தவறும் பட்டத்தி ல்
ஒரு தலைப்பாடகர், நீர்மணிகிப்பாட்டும்
என்பதை அறிவாய்.

E. ARIVUSELVAN, B.A., B.L.,
M. ARIKRISHNAN, B.A., BL
Advocates, Villupuram.

மாண்புமையுடைய சார்பு நீதிமன்றம்,
உளுந்தூர்பேட்டை
MCOP.No.29/2024

A. விமல குமார், த/பெ. ஆனந்தராஜ்
திரந்தர முகவரி
36/11, காமராஜர் சாலை
மஞ்சளிகல், கொடைக்கானல்
திண்டுக்கல் மாவட்டம்
தற்போது முகவரி
அமல பவன்
ருத்ரா ரோடு
செய்ண்ட் தாமஸ் மவுண்ட் H.O.
காஞ்சிபுரம் மாவட்டம் 600016

எதிர்
M/S.சாய்சார் என்டர்பிரைசஸ் பி.லிட்
தலிங்கநகர் இன்டஸ்த்ரியல் தாம்பளம்

பிஜிபட்நாயக்மார்க்,
வில்லேஜ் ஐக்காபுரா,
ஜெய்ப்பூர், ராஜஸ்தான் 755076

3ம் எதிர்மனுதாரர்
மேற்படி அசல் அசல் மனுளி மனுதாரர்
கடந்த 16/12/2023 தேதியில் NL 01 B 1162
என்ற வேறறி டிராவல்ஸ் என்ற ஆம்னி
பேருந்து வாகனத்தில் பயணம் செய்து
கொண்டிருந்த போது, முன்னால் வந்து
NL 01 K 7139 என்ற பதிவெண்கொண்ட

TRAILOR LORRY என்ற வாகனத்தினால் ஏற்பட்ட விபத்தில் படுகாயமுற்றமைக்கு நஷ்டஈட்டு தொகை ரூ. 10,00,000/ கேட்டு மனுவை தொழ்துறை மேற்பயன் மன்றத்தில் சமர்ப்பித்தது.

[illegible]

மாண்புமையுடைய சார்பு நீதிமன்றம்,
உளுந்தூர்பேட்டை
MCOP.No.26/2024

ம. ரமேஷ்,
த/பெ மதனகோபால்,
80, எசனை மூர்த்தி கோவில் தெரு,
திருவொற்றியூர், திருவள்ளூர் மாவட்டம்,
சென்னை - 600019

மனுதாரர்

எதிர்

M/S.சாய்சார் என்டர்பிரைசஸ் பி.லிட்
கலிங்கநகர் இண்டஸ்ட்ரியல் காம்பிளக்ஸ்,
பிஜிபட்டநாயக்கமார்,
வில்லேஜ் ஐக்காபுரா,
ஜெயப்பூர், ராஜஸ்தான் 755076

3ம் எதிர்மனுதாரருக்கு அறிவிப்பு
மேற்படி அசல்அசல் மனுவில் மனுதாரர்
து.நக. 16/12/2023 தேதியில் NI

01 B 1162 என்ற வேற்றி டிராவல்ஸ்
என்ற ஆம்னி பேருந்து வாகனத்தில்
பயணம் செய்துகொண்டிருந்தபோது,

முன்னால் வந்த NL 01 K 7139 என்ற பதிவெண்கொண்ட TRAILOR LORRY என்ற வாகனத்தினால் ஏற்பட்ட விபத்தில்

புகொயமுற்றமைக்கு நஷ்டஈட்டு தொகை ரூ.10,00,000/ கேட்டு மனு செய்தும், மேற்படி மனுவில் 3ம் எதிர்மனுதாரராகிய

தங்களுக்கு பலமுறை அறிவிப்பு
அனுப்பியும் பெற்றுக் கொள்ளாதபடியால்
அதன் பேரில் தாங்கள் மாண்பமை
ஜீ.மீ.ஸ்ரீனிவாசன் அவர்கள் மூலமாக

22.04.2026 அன்று வைக்கப்பட்டுள்ளது. இதில் தங்களுக்கு ஏதேனும் ஆட்சேபனை இருப்பின் அன்ற காலை 10 மணிக்கு

மேற்படி நீதிமன்றத்தில் தாங்கள்
நேரிலோ அல்லது தங்களின் வழக்கறிஞர்
மூலமாகவோ ஆஜராகி தெரிவித்துக்

கொள்ள வேண்டியது. தவறும் பட்சத்தில் ஒரு தலைபட்சமாக தீர்மானிக்கப்படும் என்பதை அறியவும்.

E. ARIVUSELVAN B.A., B.L.,
M. ARIKRISHNAN B.A., BL
Advocates, Villupuram.

Format C-7					
INFORMATION REGARDING INDIVIDUALS WITH PENDING CRIMINAL CASES, WHO HAVE BEEN SELECTED AS CANDIDATES, ALONG WITH THE REASONS FOR SUCH SELECTION, AS ALSO AS TO WHY OTHER INDIVIDUALS WITHOUT CRIMINAL ANTECEDENTS COULD NOT BE SELECTED AS CANDIDATES (AS PER THE COMMISSION'S DIRECTIONS ISSUED IN PURSUANCE OF THE ORDER DATED 13.02.2020 OF THE HON'BLE SUPREME COURT IN CONTEMPT PETITION(C) NO. 2192 OF 2018 IN WP(C) NO. 536 OF 2011)					
NAME OF POLITICAL PARTY: AMMA MAKKAL MUNNETTRA KAZAGAM					
*NAME OF THE ELECTION: GENERAL ELECTION TO THE LEGISLATIVE ASSEMBLY OF TAMIL NADU - 2026					
NAME OF STATE: TAMIL NADU					
Sl. No	Name of the Candidate	Name of the Constituency	Criminal Antecedents	The reasons for the selection of the candidate. Selection shall be with reference to the qualifications, achievements and merit of the candidate, and not mere "winnability" at the polls (not more than 100 words)	Reasons as to why other individuals without criminal antecedents could not be selected as candidates (not more than 100 words)
1	T.A. ELUMALAI	AC No. 5 POONAMALLEE	a) Nature of the Offences : Section (1) 147,294(b),323,447,506(2) of IPC Act, IND 65B. (2) 143,188,270 IPC Act. b) Case Number: FIR No.(1). 0453 / 2022 (2). 3208 / 2020 c) Name of the Court: (1).Final Report Not Filed (2).Final Report Not Filed d) Whether Charges have been framed or not : (1)No (2) No e) Date of Conviction if any: (1)No (2) No f) Date of Punishment undergone, if any : (1)No (2) No g) Any other information required to be given : (1)No (2) No	This Candidate is very familiar and accessible person in the Constituency. By the initiatives to uplift the welfare of the public has gained good reputation in the locality.	Due to Political Vendetta candidate is having criminal antecedents. Candidate being in social service is more appropriate to function as a representative in the interest of the public.
2	A.GNANASEKAR	AC No: 50 TIRUPPATTUR	a) Nature of the Offences : (1) Section 120B,466,468,471 of IPC Act & 82(c) of The Registration Act,1908. (2) Section 347,420,477,506 (1) of IPC Act & 4 of TN Prohibition of Harassment of Women Act,2002 b) Case Number: (1) FIR in Crime No. 08/2023 (2) CC No. 470/2025 c) Name of the Court: (1) Final Report Not Filed (2) Learned Judicial Magistrate – 1, Tirupattur d) Whether Charges have been framed or not : (1) No (2) No e) Date of Conviction if any: (1) No (2) No f) Date of Punishment undergone, if any : (1) No (2) No g) Any other information required to be given : (1) No (2) No	This Candidate is very familiar and accessible person in the Constituency. By the initiatives to uplift the welfare of the public has gained good reputation in the locality.	Due to Political Vendetta candidate is having criminal antecedents. Candidate being in social service is more appropriate to function as a representative in the interest of the public.
3	V KARTHIKEYAN	AC No.173 THIRUVAIYARU	a) Nature of the Offences : Section 120(B),420,468,471 of IPC Act and Sec.7,11,12,13(2) R/W13(1)(D) of IPC Act. b) Case Number: CC No. 16 /2024 c) Name of the Court: Hon'ble Session Judge, Special Court No.1 for trial of MP and MLA, at Singaravelar Maaligai Complex,Chennai. d) Whether Charges have been framed or not : No e) Date of Conviction if any: No f) Date of Punishment undergone, if any : No g) Any other information required to be given : No	This Candidate is very familiar and accessible person in the Constituency. By the initiatives to uplift the welfare of the public has gained good reputation in the locality.	Due to Political Vendetta candidate is having criminal antecedents. Candidate being in social service is more appropriate to function as a representative in the interest of the public.
4	DHERPOGI V PANDI	AC No.184 KARAISKUDI	a) Nature of the Offences : (1) Section 143, 269 of IPC Act (2) Section 143, 290 of IPC R/w 177 of MV Act (3) Section 143, 290 of IPC Act (4) Section 143, 171(C), 171(F) of IPC Act (5) Section 143, 269 of IPC Act (6) Section 147,448,294(b),353,332,506(1) of IPC Act (7) Section 341, 294(b) 323, 506(1) of IPC Act (8) Section 138 of Negotiable Instrument Act b) Case Number: (1) FIR No 113/2019 (2) FIR No 97/2019 (3) STC No 4/2024 (4) STC No 1287/2023 (5) STC No 835/2023 (6) CC No 939/2022 (7) STC No 1468/2019 (8) CC No 4598/2017 c) Name of the Court : (1) Final Report Not Filed (2) Final Report Not Filed (3) Learned Chief Judicial Magistrate Court, Sivagangai (4) Learned Judicial Magistrate Court, Karaikudi (5) Learned Judicial Magistrate Court, Devakottai (6) Learned Principle District Munsiff cum Judicial Magistrate Court, Karaikudi (7) Learned Judicial Magistrate Court, Devakottai (8) Learned XXVII Metropolitan Magistrate Court, Saidapet d) Whether Charges have been framed or not : (1) No (2) No (3) Yes (4) Yes (5) Yes (6) Yes (7) Yes (8) Yes e) Date of Conviction if any: SI (1) to (8) No f) Date of Punishment undergone, if any : SI (1) to (8) No g) Any other information required to be given : SI (1) to (8) No	This Candidate is very familiar and accessible person in the Constituency. By the initiatives to uplift the welfare of the public has gained good reputation in the locality.	Due to Political Vendetta candidate is having criminal antecedents. Candidate being in social service is more appropriate to function as a representative in the interest of the public.
5	R.SUNDARARAJ	AC No 217 OTTAPIDARAM	a) Nature of the Offences : Section 447, 323, 427, 506(1) of IPC Act b) Case Number: STC No. 1231 of 2025 c) Name of the Court: Learned District Munsiff cum Judicial Magistrate Court, Ottapidaram d) Whether Charges have been framed or not : No e) Date of Conviction if any: No f) Date of Punishment undergone, if any : No g) Any other information required to be given : No	This Candidate is very familiar and accessible person in the Constituency. By the initiatives to uplift the welfare of the public has gained good reputation in the locality.	Due to Political Vendetta candidate is having criminal antecedents. Candidate being in social service is more appropriate to function as a representative in the interest of the public.



TTV DHINAKARAN
GENERAL SECRETARY
AMMA MAKKAL MUNNETTRA KAZAGAM